

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 24th APRIL, 2024, 10:30 A.M.

CP No. 1/CB/2021, CA No. 47/CB/2023

IA (Companies Act) No. 35/CB/2023, CA No. 8/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Dinabandhu Satapathy -Vs- Krishna Kountry Ventures Pvt. Ltd
Under Section	271-272

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Saroj Kumar Sahoo, CS.

For Respondent (s) Mr. Subhash Chandra Mohanty, Adv.

ORDER**CA No. 47/CB/2023:**

Ld. Authorised Representative, CS, Mr. Saroj Kumar Sahoo, appearing for the applicant. Ld. Counsel, Mr. Subhash Chandra Mohanty, appearing for the Income Tax and sought two weeks' time to get clear instruction from the department how to dispose the TDS amount which was already deducted. Hence, list the matter by 29.05.2024.

IA (Companies Act) No. 35/CB/2023:

Both sides counsel present. Applicant counsel represented that he already filed an application to receive the additional documents but certain defects are noticed by the Registry regarding the non-submission of translation copy of the Vernacular documents. Applicant counsel is directed to cure the defect within a week time. List the matter by 29.05.2024.

CA No. 8/CB/2021:

This is an application filed under Section 11 of the NCLT Rules, 2016, to take on record 9th Progress report quarter ended March, 2024. Discussed and taken record with just exception. Accordingly, this application is allowed.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)